

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

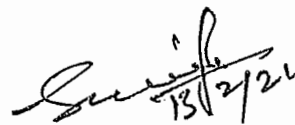

Notification No. 11 of 2024/RG/CL

Dated: 13/02/2024

Subject: Transfer of Advocate License.

In pursuance of Bar Council of India Resolution No.1-B/2023 (Transfer) dated 18th February, 2023, **Sh. Manish Mahajan**, Advocate S/O Kamal Kishore Mahajan R/O Ward No.14, Opposite-CTM, Rishi Nagar, Hatli Morh, Kathua (Jammu and Kashmir)-184101, upon transfer of his enrolment from Bar Council of Punjab & Haryana is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

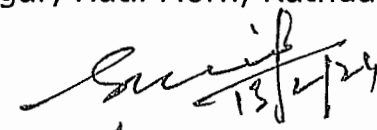

(Assistant Registrar)
L.P. Section


No. 3549-56/RG/CL

Dated 13/02/2024

Copy forwarded to the:-

1. Principal District & Sessions Judge, Kathua.
2. Secretary Bar Council of India, New Delhi for information and necessary action. This is in reference to your communication No.4364/2022 (En. Tr. No.538/2022) dated 17.06.2022.
3. Secretary Bar Council of Punjab & Haryana, Chandigarh. This is in reference to your Ref. No.10879/23 dated 22.03.23 for information.
4. Registrar (Computers), High Court of J&K and Ladakh, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
6. President, Bar Association, High Court of J&K, Jammu/Srinagar.
7. Sh. Manish Mahajan, Advocate S/O Kamal Kishore Mahajan R/O Ward No.14, Opposite-CTM, Rishi Nagar, Hatli Morh, Kathua.


Assistant Registrar
